

File No. N-9/21/2015-NM
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House,
26-Mansingh Road,
New Delhi-110011
Dated: 24th January, 2017

SANCTION ORDER

Sanction of the Competent Authority is hereby accorded to the payment of Rs. 9,64,000/- only (Rupees Nine Lacs Sixty Four Thousand Only) to National Law University Odisha towards **Second Instalment**(being 40% of total project cost) of the total project cost of Rs. 24,10,000/- (Rupees Twenty Four Lacs Ten Thousand Only) (non-recurring expenditure) for under taking research project titled "A Comparative Analysis of Performance Appraisal Mechanisms and Schemes of Promotion in relation to the Judges of Subordinate judiciary in different States in India " under the "Scheme of Action Research and Studies on Judicial Reforms" as per the terms of the agreement signed by National Law University Odisha and Department of Justice on 16th February, 2016. First instalment of Rs. 4,82,000/- only (Rupees Four Lacs Eighty Two Thousand Only) was released to the National Law University Odisha, the implementing Agency vide this Department's sanction order of even no. dated 16th February, 2016. The implementing agency is requested to utilise this amount within the project timeline period and as per terms of the above mentioned agreement.

2. The expenditure involved is debit to Demand No. 56 during 2016-17 (Plan) under MH 2014-Administration of justice, 17-National Mission for Justice Delivery and Legal Reforms; 17.02-Action Research and Studies on Judicial Reforms, 17.02.28-Professional Services.
3. This has been entered in the Register of Grants/Expenditure at Sl. No. 2 at page No. 23-24.
4. This issues with the approval of IFD [Law] vide AS & FA Dy. No. 72 dated 16.01.2017.


(Z.A. Khan)

Under Secretary to the Government of India
Telefax: 23072139

To,
**Pay & Accounts officer,
Ministry of Law & justice, Department of Legal Affairs,
Janpath Bhawan, Janpath,
New Delhi**

Copy to:-

1. Cash-I Section, MHA, NDCC Building, New Delhi with one spare copy and a copy of Agreement. It is requested that the payment may be made through e-payment to National Law University Odisha.
2. Cash-II MHA, North Block, New Delhi
3. IFD/Budget Division, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
4. ✓ NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
5. ✓ Vice Chancellor, National Law University, Odisha, Kathajodi Campus, Sector-13, CDA, Cuttack-753015, Odisha.
6. Section Officer, Admn. Unit, Department of Justice, Jaisalmer House, New Delhi.
7. Principal Accounts Office, 4th Floor, Ministry of Law and Justice, Lok Nayak Bhawan, Khan Market, New Delhi.
8. Guard File
9. Spare Copies-5.